

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 340
(TO BE ANSWERED ON THE 6th February 2023)

NOTICE TO AIRLINES FOR MISBEHAVIOUR BY AIR PASSENGERS

340. SHRI BRIJLAL

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether the Directorate General of Civil aviation (DGCA) has taken cognizance of incidents of misbehavior by passengers in various airlines and if so, the details thereof;
- (b) whether Government has also issued any notice to the airlines in this regard and if so, the details thereof and their response thereon; and
- (c) the steps taken or proposed to be taken by the Government/DGCA to prevent recurrence of such incidents of misbehavior in future?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

- (a) & (b) Yes Sir, a No-Fly List is maintained by DGCA and as on date, there are 143 passengers who have been placed in the 'No Fly List' since 2017 for a period as per the recommendations of the respective Internal Committee constituted by the airline. Recently, due to the non-compliance of the Civil Aviation Requirements (CAR), DGCA has issued two show cause notices to Air India in January 2023 and penalized the airline for delay in reporting of the incidents.
- (c) In order to deal with the unlawful/disruptive behavior of passengers on board, DGCA has issued Civil Aviation Requirements (CAR) Section 3-Air Transport, Series M Part VI titled -"Handling of Unruly passengers". Whenever an airline receives a complaint of unruly behavior from the pilot-in-command, the incident is referred by the airlines to an 'Internal Committee' constituted by them as per provisions of the CAR.
